

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRL.M.P.NO.3713/2006

in

Petition for Special Leave to Appeal (Cr1)... 2006

(From the judgement and order dated 01/08/2005 in CRLA No.420/2005 of
the HIGH COURT OF KARNATAKA AT BANGALORE)

LAXMAPPA AMALJERI

Petitioner(s)

VERSUS

TAMMANNA & ORS.

Respondent(s)

(For permission to file SLP and office report)

Date: 21/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. Basava Prabhu S. Patil, Adv.

Mr. V.N. Raghupathy, Adv.

Mr. B. Subrahmanya Prasad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Permission to file SLP is granted.

application
Issue notice on the special leave petition as also on the
for condonation of delay.

what action,
Also issue notice to the Director General of Police as to
if any, has been taken in terms of the judgement of the High Court.

(A.S. BISHT)

(PUSHAP LATA BHARDW

AJ)

COURT MASTER

COURT MASTER